RAJASTHAN HIGH COURT

INFORMATION RELATED TO PENDING CRIMINAL CASES AGAINST ELECTED MEMBERS OF THE PARLIAMENT AND LEGISLATIVE ASSEMBLIES

As on 30.06.2026

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
1	Ajmer	-	-	-
2	Alwar	2023	1	Prosecution Evidence (1)
3	Balotra	-	-	-
4	Banswara	2019	1	Argument on Application (1)
		2021	1	Reply of Applications (1)
		2022	3	Prosecution Evidence (1) Orders (1) Argument on Application (1)
		2024	1	**Awaiting Orders (1)**
		2025	1	**Stay by Higher Court (1)**
		2026	1	Cognizance (1)
5	Baran	-	-	-
6	Barmer	-	-	-
7	Beawar	-	-	-
8	Bharatpur	-	-	-
9	Bhilwara	-	-	-
10	Bikaner	-	-	-
11	Bundi	-	-	-
12	Chittorgarh	-	-	-
13	Churu	-	-	-
14	Dausa	2022	1	**जवाब प्रार्थना पत्र/स्टे (1)**
		2024	1	साक्ष्य अभियोजन (1)
15	Deedwana- Kuchaman	-	-	-
16	Deeg	-	-	-
17	Dholpur	-	-	-
18	Dungarpur	2022	1	Prosecution Evidence (1)
19	Sri Ganganagar	2013	1	Record awaited from High Court, Jodhpur (1)
		2015	1	Prosecution Evidence (1)
		2022	1	Prosecution Evidence (1)
		2025	1	Service of Bailable Warrant (1)
20	Hanumangarh	-	-	-
21	Jaipur District	2012	1	साक्ष्य अभियोजन (1)
		2016	1	Final Argument (1)
		2025	1	तलबी मुलजिम (1)
22	Jaipur Metro-I	2006	1	Argument on Application (1)
		2018	1	Examination of accused (1)
		2025	1	**Awaiting Order (1)**
23	Jaipur Metro-II	2013	1	**बहस प्रार्थना पत्र (माननीय रा.उ.न्या. के स्तर पर लंबित है) (1)**
		2016	1	Arguments on Charges and for Consideration the result of further investigation as directed by this court through order dated 18.04.2022 (1)
		2022	1	Arguments on Application (1)
24	Jaisalmer	2019	1	Prosecution Evidence (1)

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
25	Jalore	-	-	-
26	Jhalawar	-	-	-
27	Jhunjhunu	-	-	-
28	Jodhpur District	-	-	-
29	Jodhpur Metro	2011	1	Final Arguments (1)
		2023	1	Argument (1)
		2024	2	Prosecution Evidence (1) Attendance Accused (1)
30	Karauli	2025	1	Appearance of Accused (1)
31	Khairthal-Tijara	-	-	-
32	Kota	2021	1	Final Argument (1)
		2022	2	Prosecution Evidence (1) Final Argument (1)
		2023	1	Argument on Charge (1)
33	Kotputli-Behrore	2021	1	Appearance of Accused (1)
34	Merta	2020	1	**Stay by High Court (1)**
35	Pali	-	-	-
36	Phalodi	-	-	-
37	Pratapgarh	-	-	-
38	Rajsamand	-	-	-
39	Salumber	2020	1	Final Argument & Reply of Application U/s 311 CrPC (1)
40	Sawai Madhopur	-	-	-
41	Sikar	2021	1	**Stay by High Court dated 28.08.2025 (1)**
42	Sirohi	-	-	-
43	Tonk	2023	1	Statement of accused (1)
44	Udaipur	2023	1	Argument heard(1)
	Total		41	

Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Second Quarter-2026 (01.04.26 to 30.06.26)

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1. AJMER								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
2. ALWAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ACJM, Thanagazi (Alwar)	20.10.2022	23/709/23	State Vs Kirodi Lal etc.	Prosecution Evidence	1.Kirodi Lal Meena (Sitting MP) 2. Hem Singh Bhadana- Ex MLA(Death) 3.Kanti Lal Meena (Sitting MLA)	No. of Adjournment-4 गवाहान के उपस्थित न आने के कारण।	तारीख पेशी दिनांक 10.04.2026 को अभियुक्त हेमसिंह भडाणा का तस्दीकशुदा मृत्युप्रमाण पेश होने पर उसके कार्यवाही ड्रॉप की गई एवं 6 गवाहान वारंट से तलब किया गया। आगामी पेशी दिनांक 24.04.2026 को गवाहान अनुपस्थित रहे तथा एक गवाह पुनाराम का तस्दीकशुदा मृत्यु प्रमाण पत्र पेश हुआ। आगामी पेशी 06.05.2026 पर कोई गवाहान उपस्थित नहीं हुआ। दिनांक 30.05.2026 को गवाह पी.ड. 26 के बयान लेखबद्ध किये एवं शेष गवाहान को तलब किया गया। प्रकरण में आगामी तारीख पेशी 10.07.2026 वास्ते साक्ष्य अभियोजन नियत है। प्रकरण में कुल 36 गवाहान है जिनमें से 5 गवाहान की साक्ष्य शेष है, जिसकी साक्ष्य शीघ्र ही लेखबद्ध कराई जाकर प्रकरण का निस्तारण कर दिया जावेगा।

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
3. BALOTRA								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
4. BANSWARA								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ACJM Banswara	04.06.2026	Final Report 111/2026 (574/2020)	State Vs. Bhawani Joshi	Cognizance	Bhawani Joshi (Former MLA)	1. By Hon'ble RHC Case No. SB Cr.Misc. (Petition) No. 6233/2022 Order date 18.05.2026	Case is listed on the regular basis for hearing (नोटः– मा.उ.न्या. के प्रकरण सं. SB Cr. Misc. (Petition) No. 6233/2022 में दिये गए निर्णय दिनांक 18.06.2026 द्वारा एसीजेएम न्यायालय, बांसवाडा में चल रहे प्रकरण संख्या 574/2020 (वर्तमान प्रकरण संख्या FR 111/2026) में दिनांक 14.09.2020 को पारित आदेश को निरस्त एवं अपास्त (Quash & Set aside) करते हुए पुलिस द्वारा प्रस्तुत अंतिम प्रतिवेदन में वर्णित आधारों का निष्पक्ष एवं वस्तुनिष्ठ परीक्षण कर अंतिम प्रतिवेदन को स्वीकार/ अस्वीकार करने के संबंध में उचित कारणयुक्त आदेश पारित किये जाने के निर्देश प्रदान किये गये।)
other cases								
1	ACJM Banswara	27.01.2022	145/2022 (177/2022)	State Vs. Bhawani Joshi	Prosecution Evidence	Bhawani Joshi (Former MLA)	2 as advocate of plaintiff sought time to present evidence	Prosecution Evidence
2	ACJM Banswara	14.05.2025	1016/2025	State Vs. Bhawani Joshi	**Stay by Higher Court**	Bhawani Joshi (Former MLA)	1 Stayed by the RHC Order no. SB Cr. Misc. Pet. No. 2669/2026 Dt. 15.04.2026	Awaiting Orders

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
3	JM Banswara	28.02.2022	12/2022 (187/2022)	State Vs. Premkant etc	Argument on Application	Bhawani Joshi (Former MLA)	-	Argument on Application
4	JM Banswara	25.02.2022	14/2022 (161/2022)	State Vs. Premkant etc	Orders	Bhawani Joshi (Former MLA)	-	Orders
5	JM Banswara	01.10.2019	202/2022 (628/2019)	State Vs. Bhawani Joshi	Argument on Application	Bhawani Joshi (Former MLA)	-	Argument on Application
6	JM Banswara	06.01.2021	346/2022 (281/2020)	State Vs. Bhawani Joshi	Reply of Applications	Bhawani Joshi (Former MLA)	-	Reply of Applications
7	JM Banswara	19.07.2024	1457/2024 (107/2024)	Gopiram Vs. Laxmi Narayan etc.	Orders	Bhawani Joshi (Former MLA)	**RHC Jodhpur Stay Order No. SB Cr. Misc. (Petition) No. 2668/2026 Dt. 15.04.2026**	**Awaiting Orders**
5. BARAN								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
6. BARMER								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
7. BEAWAR								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	Gram Nyayalaya, Raipur	17.03.2020	CRO- 70/2020	State V/s Shaitanaram etc.	**Disposed on 18.04.2026**	Smt. Shobha Chouhan (Sitting MLA)	3	माननीय उच्च नयायालय द्वारा प्रसंज्ञान आदेश को खारिज कर अपास्त (Quashed & Set aside) कर दिया गया है।
8. BHARATPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
9. BHILWARA								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
10. BIKANER								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
11. BUNDI								
Cases punishable with life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
12. CHITTORGARH								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishment with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
13. CHURU								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ACJM Sardarshahar	22.11.2019 (03.11.2023)	1473/2019 (828/23)	State Vs Harlal Saharan	**Disposed (10.04.2026)**	Harlal Saharan (Sitting M.L.A.)	-	Acquated 10.04.2026
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
14. DAUSA								
Case punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ADJ LALSOT (Dausa)	03.06.2022	17/2022	STATE VS SHIV SHANKER URF BALYA AND ORS.	**जवाब प्रार्थना पत्र/स्टे**	Sh. Jitendra Gothwal (Sitting MLA)	-	दिनांक 30.04.2026 को अधिवक्ता परिवादी व अपर लोक अभियोजक ने जवाब दरख्वास्त हेतु समय चाहने से आगामी पेशी 09.06.2026 नियत की गयी। **दिनांक 09.06.2026 की आदेशिका के अनुसार माननीय सर्वोच्च न्यायालय द्वारा Special Leave to Appeal (Criminal) No.(S) 5822-5825/2025 दिनांक 02.05.2025 के आदेशानुसार माननीय राजस्थान उच्च न्यायालय द्वारा पारित आदेश दिनांक 20.02.2025 के प्रवर्तन को स्टे किया गया है।** माननीय सर्वोच्च न्यायालय द्वारा स्टे होने से प्रकरण में आगामी प्रभावी कार्यवाही नहीं की जा सकती है। आगामी पेशी 24.07.2026 नियत की गयी।

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Other Cases								
1	ACJM No.1, Lalsot (Dausa)	07.11.2024	Cr. Reg. Case 1002/24	State Vs Jitendra Etc.	साक्ष्य अभियोजन	Sh. Jitendra Gothwal (Sitting MLA)	-	इस त्रैमास में दिनांक 02.04.2026 को एक गवाह एवं दिनांक 13.05.2026 को दो गवाह के बयान लेखबद्ध किये गये। दिनांक 09.06.2026 को पीठासीन अधिकारी के अवकाश पर रहने से पत्रावली में आगामी पेशी 16.07.2026 नियत की गयी।
15. DEEDWANA-KUCHAMAN								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
16. DEEG								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
17. DHOLPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
18. DUNGARPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ADJ, Dungarpur	12.10.2022	11/2021 Session Case	State V/s Chetanlal and others	Prosecution Evidence	Umesh Damor (Sitting MLA)	-	Evidence Recorded PW-5 to Pw-12
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
19. SRI GANGANAGAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases Punishable with imprisonment for 5 years or more								
1	ADJ No. 2 Sri Ganganagar	07.05.2013	12/2013	State Vs Jaideep Bihani etc.	**Awaiting Record**	Jaideep Bihani (Sitting MLA)	1	**Record awaited from High Court, Jodhpur**
other cases								
1	ACD Sri Ganganagar	12.05.2015	14/2015	State Vs Lalchand etc	Prosecution Evidence	Ashok Chandna (Sitting MLA)	05, Prosecution Evidence	Evidence of one witness was recorded.
2	ACJM, Gharsana, Sri Ganganagar	23.08.2022	Cro 404/2022	State Vs Hetram etc	Prosecution Evidence	Pawan Duggal (Former MLA)	6, Prosecution Evidence	Witnesses were not present, No evidence was recorded during the Quarter. Accused Narsiram surrendered before court on 23.04.2025 & charge framed. Bail application u/s 437 Crpc decided & Accused released on Bail.
3	ACJM-2 Sri Ganganagar	19.05.2025	Cro 5600/2025	State Vs Jaideep Bihani etc.	Service of Bailable Warrant	Jaideep Bihani (Sitting MLA)	9, Bailable warrant of Accused Received unserved.	Issued DO Letter & Bailable warrants of Accused's
20. HANUMANGARH								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
21. JAIPUR DIST.								
Cases punishable with death of life imprisonment								
1	ADJ No.2 (Jaipur Dist.)	18.10.2023	NCV No. 102/2025 Case No. 82/25 (59/23)	सरकार बनाम समीद उर्फ समीर वगै.	तलबी मुलजिम	गिर्राज सिंह मलिंगा (भूतपूर्व एम.एल.ए)	6, अभियुक्त सूरज उर्फ रतीराम व गुमान सिंह के अनुपस्थित रहने के कारण एवं 311 सीआरपीसी का प्रार्थना पत्र पेश होने कारण	दिनांक 18.04.2026 से पूर्व पेशी पर मुल्जिमान की ओर से धारा 311 सीआरपीसी का प्रार्थना पत्र पेश किया गया था। दिनांक 18.04.2026 को उक्त प्रार्थना पत्र की नकल अपर लोक अभियोजक को दिलाई गई। जवाब हेतु समय चाहने पर पत्रावली जवाब प्रार्थना पत्र में दिनांक 25.04.2026 को नियत की गई। दिनांक 25.04.2026 को अभियुक्त समीर की ओर से धारा 311 सीआरपीसी का प्रार्थना पत्र पेश किये जाने पर नकल अपर लोक अभियोजक को दिलाई गई। जवाब पेश हुआ। जवाब शामिल पत्रावली किया गया एवं पीठासीन अधिकारी कॉन्फ्रेंस में जाने के कारण पत्रावली में आगामी पेशी दिनांक 05.05.2026 नियत की गई। दिनांक 05.05.2026 को प्रार्थना पत्र पर बहस हेतु अवसर चाहने पर पत्रावली दिनांक 16.05.2026 को नियत की गई। दिनांक 16.05.2026 को मुझ पीठासीन अधिकारी के अवकाश पर रहने से पत्रावली दिनांक 08.06.2026 को पूर्वानुसार वास्ते बहस प्रार्थना पत्र हेतु नियत की गई। दिनांक 08.06.2026 को अभियुक्त सुरज उर्फ पातीराम व गुमान सिंह व उनके अधिवक्तागण के अनुपस्थित रहने पर अभियुक्त के नियमित पेशी पर उपस्थिति बाबत् जमानत मुचलके जब्त सरकार किए गए एवं अभियुक्तगण सुरज उर्फ पातीराम व गुमान सिंह के विरूद्ध धारा 446 सीआरपीसी की कार्यवाही पृथक से खोलने तथा अभियुक्तगण को जरिये गिरफ्तारी वारण्ट तलब किये जाने का आदेष दिया जाकर पत्रावली दिनांक 11.06.2026 हेतु नियत की गई। दिनांक 11.06.2026 को मुल्जिमान सुरज उर्फ पातीराम व गुमान सिंह अनुपस्थित रहे पुनः गिरफ्तारी वारण्ट जारी किए जाने के आदेष के साथ पत्रावली दिनांक 10.07.2026 हेतु नियत की गई। प्रकरण में अभियुक्त सुरज उर्फ पातीराम व गुमान सिंह अनुपस्थित चल रहे है। उनकी उपस्थिति हेतु पत्रावली में गिरफ्तारी वारण्ट जारी है।

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2	ADJ No. 4 (Jaipur Dist.)	17-10-2012	NCV No. 341/14 Case No. 40/2012 (58/2014)	सरकार बनाम मोहन सिंह व अन्य	साक्ष्य अभियोजन	1. श्रीमती जाहिदा खान(पूर्व एम.एल.ए) 2. श्रीमती अनिता सिंह(पूर्व एम.एल.ए) 3. श्री भजनलाल शर्मा(वर्तमान एम.एल.ए) 4. श्री जवाहर सिंह बेढर्म(वर्तमान एम.एल.ए)	5, पीठासीन अधिकारी दिनांक 13.04.2026, 06.05.2026, 27.05.2026, 08.06.2026 को अवकाश पर रहे तथा दिनांक 14.05.2026 को गवाह का स्वास्थ्य ठीक नहीं होने से गवाह को पाबन्द किया गया, इनके अतिरिक्त अन्य कोई स्थगन नहीं दिया गया।	माह अप्रैल 2026 में दिनांक 13.04.2026 को पीठासीन अधिकारी अवकाश पर रहे। दिनांक 23.04.2026 को गवाह पप्पू चौधरी के बयान लेखबद्ध किये गये। माह मई 2026 में दिनांक 06.05.2026 को पीठासीन अधिकारी अवकाश पर रहे। दिनांक 14.05.2026 को तलबशुदा गवाह बलजीत सिंह का स्वास्थ्य ठीक नहीं होने के कारण गवाह को आयन्दा न्यायालय में उपस्थित होकर बयान देने हेतु पाबन्द कर रूखसत किया गया। दिनांक 27.05.2026 को पीठासीन अधिकारी अवकाश पर रहे। माह जून 2026 में दिनांक 01.06.2026 को गवाह हरिप्रकाश की फौतगी रिपोर्ट प्राप्त हुई जो तस्दीकशुदा नहीं होने से सी.बी.आई लोक अभियोजक को लौटाई गई, साथ ही प्रार्थना पत्र दिनांकित 08.07.2025 का निस्तारण कर आदेश दिनांक 19.06.2025 की पालना बाबत् आदेश दिये गये। दिनांक 08.06.2026 को पीठासीन अधिकारी अवकाश पर रहे तथा गवाह हरिप्रकाश का तस्दीकशुदा मृत्यु प्रमाण पत्र प्राप्त हुआ। दिनांक 16.06.2026 को गवाह हरिप्रकाश के तस्दीकशुदा मृत्यु प्रमाण पत्र का अवलोकन कर गवाह हरिप्रकाश की तलबी बन्द की गई व गवाह सत्यदेव सिंह के बयान लेखबद्ध किये गये जो पीठासीन अधिकारी की माननीय राजस्थान उच्च न्यायालय में वी0सी0 होने के कारण डेफर किये गये। दिनांक 20.06.2026 को गवाह सत्यदेव सिंह के बयान लेखबद्ध किये गये जो अधिवक्ता श्री शंकरलाल गुर्जर की जिरह के दौरान, अधिवक्ता श्री अश्विनी बोहरा द्वारा उनसे संबंधित अभियुक्तों के संबंध में प्रश्न न पूछने की आपत्ति करने व इस बाबत् माननीय सर्वोच्च न्यायालय का न्यायिक दृष्टान्त पेश करने बाबत् कथन करने के कारण डेफर किये गये। दिनांक 24.06.2026 को गवाह सत्यदेव सिंह के डेफर बयान आपत्ति का निस्तारण कर गवाह से जिरह पूर्ण हुई व पत्रावली दिनांक 04.07.2026 को नियत की गई।

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJ & JM No.1, Jaipur Dist.	10.06.2016	NCV No. 2455/2018 Case No. 89/2025 (573/2016)	State vs Satveer Chaudhary & ors.	Final Argument	Ramniwas Gawaria (Sitting M.L.A)	13, In case of non-timely appearance of accused and the witnesses and the advocates of the accused seek an opportunity	In this Quarter 1. Date 01.04.2026 – Took Prosecution Witness 06 & 07 2. Date 08.04.2026 – Presiding officer is on leave and witness not present 3. Date 09.04.2026 – Took Prosecution Witness 08 and Defer due to accused advocate seek chance 4. Date 13.04.2026 – Witness not present 5. Date 15.04.2026 – Took Prosecution Witness 08 and completed 6. Date 22.04.2026 – Took Prosecution Witness 09 7. Date 23.04.2026 – Prosecution Evidence Completed 8. Date 06.05.2026 – Took Examination of accused of 12 accused and accused sameer khan not present. next date of hearing was given. 9. Date 12.05.2026 – Accused Sameer Khan not present. Bail bonds forfeited, A/W issued 10. Date 21.05.2026 – The arrest warrant was returned unexecuted, Reissued 11. Date 30.05.2026 – The arrest warrant was returned unexecuted, Clarification issued 12. Date 06.06.2026 – Accused sameer khan absconded and proceed for final arguments. 13. Date 11.06.2026 – Accused advocate seek chance for arguments chance given next date of hearing 01-07-2026 was given

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
22. JAIPUR METRO - I								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ADJ- 9, Jaipur Metro-I	15.07.2025	Cr. Appeal 28/25	Mukesh Bhakar and ors Vs State	**Disposed as on 09.04.2026**	1. Mukesh Bhakar (Present MLA) 2. Manish Yadav (Present MLA)	**Disposed as on 09.04.2026**	**Disposed as on 09.04.2026**
2	ASCJ & ACJM-2, Jaipur Metro.-I	12.12.2018	1308/16	State Vs Lalit Kumar and ors.	Examination of accused	Lalit Kumar Yadav (Present MLA)	9, गवाहान के उपस्थित नहीं होने से, दिनांक 25.06.2026 के लिए पत्रावली बयान मुलजिम में रखी गई। उक्त दिनांक को अभियुक्त उपस्थित नहीं होने से।	पत्रावली में साक्ष्य पूर्ण हुई। बयान मुलजिम में रखी।
3	ACJ & JM- 11, Jaipur Metro-I	29.05.2006	320/06 (Cis 16877/14)	Ashok Tanwar Vs Ramesh Chand	Argument on Application	Gopal Sharma (Present MLA)	4, पक्षकारान ने प्रा.पत्र अन्तर्गत धारा 461 सी. आर.पी.सी. पर बहस हेतु अवसर चाहने के कारण।	परिवादी अधिवक्ता ने जवाब प्रार्थना पत्र अन्तर्गत धारा 461 सी.आर.पी.सी. पेश करने से इंकार किया जिस पर परिवादी की ओर से जवाब बंद कर पत्रावली बहस प्रार्थना पत्र हेतु नियत की गई।
4	ACJ & JM -12, Jaipur Metro-I	03.07.2025	27647/25	State Vs Ramniwas Gawadiya	**Awaiting Order**	Ramniwas Gawadiya (Present MLA)	**2 adjournment & Stay order from RHC jaipur in S.B. Cr. Misc. Petition No. 6202/2025)**	**Stay in S.B. Cri. Misc. Petition No. 6202/2025**
5	Gram Nyayalaya, Jaipur Metro-I	13.11.2013	752/13 (Cis 1329/19)	State Vs Anju Khangwal	**Disposed on 06.06.2026**	Anju Khangwal (Ex M.L.A)	**Disposed on 06.06.2026**	**Disposed on 06.06.2026**

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
23. JAIPUR METRO - II								
Cases punishable with death of life imprisonment								
1	ACD-4, Jaipur Metro-II	03.03.2016	FIR No. 422/14 Case No.-01/2021	State Vs Shailendra Garg and Ors.	Arguments on Charges and for consideration the result of further investigation as directed by this court through order dated 18.04.2022	Mr. Shanti Dhariwal (Sitting MLA)	3, Further investigation is pending	Closure reports submitted by investigation officer qua. Mr. Shanti Dhariwal, Shri N.L. Meena, Sh. V.M. Kapoor & Sh. Lalit K. Panwar has been considered by this court & rejected. S.P. ACB has been directed to further investigation on certain points as mentioned and directed in order passed by this court on 18.04.2022 in compliance of this order, ACB submitted the result of further investigation. Application filed by complainant for subsitution of his counsel has been disposed off. The Order dated 26.11.2021 of this court quashed and set aside by Hon'ble Rajasthan High Court in S.B. Cri. Revision No. 113/2022 vide order dated 17.01.2023 and amended order passed in S.b. Criminal Misc. Application No. 35/2023 dated 06.02.2023. Hon'ble Rajasthan High Court in the order dated 17-01-2023 mentioned the fact that" A coordinate bench of this court has quashed the proceedings arising out of the same FIR that the present accused in person are booked in qua accused petitianer Shati Dhariwal." At present there are no criminal proceedings pending against Shanti Dhariwal.
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ASCJ cum ACMM Railway,Jaipur Metro-II	02.01.2013	RPF Bandikui 47A/2013 (11745/2014)	State Vs Kirodi Lal etc.	**बहस प्रार्थना पत्र (मा. राज. उच्च न्यायालय के स्तर पर लंबित है।)**	1. Dr. Kirodi Lal Meena (Sitting MLA) 2. Shailendra Joshi (Former MLA)	NIL	अभियुक्तगण द्वारा मा.राज.उ.न्याया. द्वारा एस.बी. क्रिमीनल मिसलेनियस पिटीशन–2776 /2024 प्रस्तुत की गई है। मा.रा.उ.न्याया. द्वारा प्रकरण की कार्यवाही आगामी आदेश तक स्थगित की गई है। मा.राज.उ.न्या. के स्तर पर लंबित है। आगामी पेशी 03.08.2026

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2	ASCJ cum ACMM Com. Riots, Jaipur Metro-II	17.07.2022	'83/2018 (1043/2007) CIS No.-1069/16	State Vs Kalicharan Saraf and Ors.	Argument on Application	Kalicharan Saraf (Sitting MLA)	3, प्रकरण में चार अभियुक्तगण हैं जिनके अधिवक्ता अलग–अलग है, जिनके द्वारा बहस हेतु अवसर चाहा गया है।	प्रकरण में प्रभावी कार्यवाही हेतु प्रयास किये जा रहे है। आगामी तारीख पेशी 23.07.2026 नियत है।
24. JAISALMER								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ACJM Pokaran (Jaisalmer)	13.11.2019	942/2019	State Vs Shaitan Singh etc	Prosecution Evidence	Shaitan Singh (Former MLA)	Process is being issued. Total adjournment number during this quarter is 04.	Process issued for witness
25. JALORE								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	JM Court Bhinmal	29.09.2023 (JM Bhinmal 20.08.25)	180/2023 (JM Bhinmal 1403/25)	राज्य बनाम पंकज देवासी वगैरा	**फैसल 15.04.2026**	रतन देवासी (वर्तमान में रानीवाडा MLA)	**-**	**फैसल– 15.04.2026**
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
26. JHALAWAR								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
27. JHUNJHUNU								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
28. JODHPUR DIST.								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
29. JODHPUR METRO.								
Cases punishable with death or life imprisonment								
1	Spl. Judge, SC/ST (POA) Act Cases, Jodhpur Metro	16.12.2011	97/2011	UOI through CBI/ Sohan Lal etc.	Final Argument	Malkhan Singh (Former MLA)	04, अधिवक्ता अभियुक्त द्वारा साक्ष्य हेतु समय चाहने के कारण।	2 गवाहान के बयान बचाव साक्ष्य में लेखबद्ध किये गये। बचाव साक्ष्य समाप्त हुई तथा पत्रावली बहस अंतिम में नियत की गई।
2	ADJ No. 5, Jodhpur Metro	22.10.2024	164/2024	State/ Lokendra Singh	Prosecution Evidence	Rajendra Guda (Former MLA)	03, गवाहान के अनुपस्थिति के कारण।	प्रकरण में पी.डब्ल्यू.–02 मन्छाराम के बयान दर्ज किये गये। प्रतिपरीक्षण हेतु अवसर चाहा गया।
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ADJ No. 1, Jodhpur Metro	06.11.2023	Cr. Appeal 483/23	State/ Gajendra Singh	Argument	Gajendra Singh (Sitting MP)	Adjournment given after receiving the record 02	दिनांक 14.05.2026 को पत्रावली में नोटिस तामील होने पर प्रत्यर्थी–अभियुक्त गजेन्द्रसिंह की ओर से अधिवक्ता श्री शानु प्रजापत द्वारा वकालतनामा पेश किया गया। बहस हेतु अवसर चाहने से पत्रावली बहस अपील में नियत है।
2	CJM, Jodhpur Metro	19.12.2024	NCV No 59033/2024	State/ Mohan Singh etc.	Attendance accused	Ravindra Singh (Sitting MLA)	06 हाजिरी मुल्जिम में होने के कारण	दिनांक 22.04.2026 को श्रीमान पी.ओ. साहब अवकाश पर होने कोई कार्यवाही नहीं हुई एवं दिनांक 24.04.2026 को पत्रावली में अभियुक्त ओमवीर सिंह को गिरफ्तारी वारण्ट से तलब किया गया। दिनांक 28.04.2026 को अभियुक्त ओमवीर सिंह दिनांक 11.06.2025 से पेशी पर अनुपस्थित को जारीशुदा गिरफ्तारी वारण्ट की पालना में मफरूर घोषित किया गया व अभियुक्त ओमवीरसिंह का स्थाई गिरफ्तारी वारण्ट जारी किया गया। दिनांक 05.05.2026 को गवाह संख्या 01 से 03 तक को जरिये समन तलब किया गया। दिनांक 22.05.2026 को अभियुक्त अमरसिंह न्यायालय में अनुपस्थित रहने से जमानत मुचलके जब्त सरकार किये गये और पृथक से गिरफ्तारी वारण्ट जारी किया गया। दिनांक 08.06.2026 को अभियुक्त अमरसिंह को पुनः गिरफ्तारी वारण्ट जारी किया गया। पत्रावली अब हाजरी मुल्जिम की स्टेज पर है।

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
30. KARAULI								
Cases punishable with death or life imprisonment.								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	CJ & JM, Nadoti	03.06.2025	113/2025	State Vs Ramesh Chand etc	Appearance of Accused	Ramesh Chand S/o Ramsahay (Ex. MLA)	1, Vacant Court	-
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
31. KHAIRTHAL-TIJARA								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
32. KOTA								
Cases punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with for 05 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1	ACJM No. 2 Kota	14-11-2022	Cr. Reg. No.-11860/22	State Vs Bhawani Singh Rajawat Etc	Final Argument	Bhawani Singh Rajawat (Former MLA)	10 Adjournment due to Accused and counsel sought an opportunity to 10 times Present their Final Arguments and Presiding officer post vacant.	Progress Defence Evidence has been completed. Case now at the stage of Final Arguments Next date 13.07.2026.
2	ACJM NO. 3 KOTA	19-07-2021	Cr. Reg. no.-7125/2021	State v/s Badrilal @ Birdhilal Etc	Final Argument	Bhawani Singh Rajawat (Former MLA)	11 adjournment, Due to more than 35 acuused	In this quarter statements of all accused u/s 313 Cr.p.c. completed and file is now on stage of final argument.
3	ACJM NO. 06, KOTA	06-10-2022	Cr. Reg. No. 10861/22	State Vs Chandrakanta Meghwal Etc.	Prosecution Evidence	Chandrakanta Meghwal (Former MLA)	4 Adjournment due to time sought for Prosecution Evidence	One witness Vikas has been examined as P.W. 02 on 16.04.2026. All witness police officials which have been transferred to different cities. Witness no. 1, 4, 5, 6 were summoned for prosecution evidence.
4	JM Kanwas (Kota)	24-07-2023	Cr. Reg no.-340/2023	State V/s Heera Lal etc.	Argument on Charge	Heeralal nagar (Sitting MLA)	5 times adjournment due to the advocates of remain one accused taken time for argument on charge	no progress til further

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
33. KOTPUTLI-BEHROR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ACJM No.1, Kotputli	13.10.2021	310/2021	State Vs Ramkumar etc.	Appearance of Accused	Ramswaroop Kasana (Former)	No	Appearance of Accused
34. MERTA								
Case punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Case Punishable with imprisonment for 5 years of more								
1	CJM Nagaur	07.09.2020	877/20	सरकार बनाम भंवरलाल व अन्य	**इंतजार आदेश (आगामी तारीख पेशी 06.07.2026)**	1. श्रीमती इन्द्रा देवी बावरी (पूर्व एम.एल.ए.) 2. श्री पुखराज गर्ग (पूर्व एम.एल.ए.)	1(माननीय सर्वोच्च न्यायालय द्वारा राजस्थान राज्य बनाम देवाराम Petition for Special Leave to Appeal (Crl.) No. 8191/21 में माननीय राजस्थान उच्च न्यायालय, जोधपुर के SBCRMSBA No. 8369/21 में स्थगन आदेश है।)	**माननीय सर्वोच्च न्यायालय द्वारा राजस्थान राज्य बनाम देवाराम Petition for Special Leave to Appeal (Crl.) No. 8191/21 में माननीय राजस्थान उच्च न्यायालय, जोधपुर के SBCRMSBA No. 8369/21 में स्थगन आदेश है।**
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
35. PALI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
36. PHALODI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
37. PRATAPGARH								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
38. RAJSAMAND								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
39. SALUMBER								
Cases punishable with death or life imprisonment								
1	CJ & JM, Sarada	07.02.2020	Cr. Reg. Case 34/2020	State Vs Shanta Devi & ors.	Final Argument & Reply of Application on U/s 311 CrPC	Shanta Devi (Sitting)	Four Adjournment is given due to Opportunity was sought by advocate.	Opportunity was sought for defence of evidence on 18.04.2026. Opportunity was granted in the interest of justice. On 02.05.2026, opportunity was sought for final agruments, it was given after being heard. On 16.05.2026, the prosecution officer presented the case under section 311 CrPC, the reply of application for the file was fixed on 13.06.2026. On 13.06.2026, the accused's lawyer was given a copy. Opportunity was sought for reply, it was given after being heard, the opportunity was given. The next hearing for the reply application for the file was fixed on 18.07.2026.
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
40. SAWAI MADHOPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
41. SIKAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
1	ACD Court, Sikar	19.02.2021	Session Cases 2/2025	State Vs Jhabar Singh Kharra etc.	Prosecution Evidence	Jhabar Singh Kharra (Present MLA)	2- Reason Stay by Hon'ble High Court	**Stay by Hon'ble High Court Dated 28.08.2025**
Other Cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
42. SIROHI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
43. TONK								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapuria etc	Statement of Accused	1. Sukhveer Singh Jonapuria at Ex M.P. Tonk Sawai Madhopur 2. Kanhaiya Lal Choudhary at present MLA Todaraisingh-Malpura 3. Rajendra Gurjar, MLA Deoli Uniara	3- Adjournments have been given due to non appearance of accused	Case has been listed for Statement of Accused U/s 313 CrPC (351 BNSS)
44. UDAIPUR								
Cases Punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ACJ&JM (South) No.2	20.03.2023	3772/23	State/ Ravindra singh Bhati etc	Remaining argument	Ravindra Singh Bhati (Sitting M.L.A.)	NIL	Argument heard